

Healthcare facilities for urban poor

*126 SHRI RANBIR SINGH PARJAPATI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that more than 9 crore people in the country have been categorized as urban poor and most of them are residing in urban slums;

(b) whether it is also a fact that the level of availability of healthcare facilities to these poor people is worse than those available to the rural poor and their health indicators are also worse than those of the rural poor; and

(c) if so, the measures taken to improve the healthcare facilities for urban poor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) No, Sir.

(c) Funds are provided to States under the Reproductive Child Health (RCH) programme as well as National Disease Control Programmes to cater to the needs of urban population including urban poor. The Central assistance supplements the efforts of the State Governments and urban local bodies who shoulder the primary responsibility of providing healthcare to their populations.

Kerosene quota for Rajasthan

†*127. SHRI ASHK ALI TAK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government proposes to increase the Kerosene quota for Rajasthan, keeping in view the geographical condition and population of the State; and

(b) if so, to what extent and if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI S. JAIPAL REDDY): (a) At present there is no proposal to increase the PDS Kerosene quota for the State of Rajasthan.

(b) The Public Distribution System (PDS) Kerosene quota of the States/UTs is broadly determined by rationalizing the previous years allocation on the basis of factors, such as increase in Domestic LPG connections, lapse of PDS Kerosene quota and cap on the PDS Kerosene allocation for non-LPG population.

Illegal activities by senior officials of DGCA

*128. SHRI ARVIND KUMAR SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

†Original notice of the question was received in Hindi.

- (a) whether cases of illegal activities by a number of senior officials of the Directorate General of Civil Aviation (DGCA) have been reported;
- (b) if so, the details thereof;
- (c) whether the Central Vigilance Commission (CVC) has sought to initiate action against these officials;
- (d) if so, the details thereof;
- (e) whether former DGCA had also recommended for action against these officials;
- (f) if so, the details thereof;
- (g) the reasons for no action being taken by the Ministry, so far; and
- (h) the details of action to be taken by Government against the erring officials?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (h) The Director General of Civil Aviation (DGCA) has forwarded 14 cases involving 17 senior officials of DGCA in which disciplinary action had been proposed for the alleged irregularities. Details in this regard are given in Statement-I (*See below*).

The recommendations of the DGCA have been examined in the Ministry in consultation with Central Vigilance Commission (CVC) and disciplinary proceedings have been started in all the cases. In addition, criminal action has also been initiated against 4 other officials of DGCA. Details in this regard are given in Statement-II (*See below*).

Statement-I

List of Disciplinary cases

Sl. No.	Name and Designation	Subject	Disciplinary action recommended
1	2	3	4
1.	Shri Charan Das, Joint DG	Permitting employment of member of family in airline industry without prior permission of the Government.	Major Penalty Proceedings
2.	Shri M.M. Kaushal, Assistant Director	Permitting employment of member of family in airline industry without prior permission of the Government.	Major Penalty Proceedings

1	2	3	4
3.	Shri Rajiv Gaur, Assistant Director	Permitting employment of member of family in airline industry without prior permission of the Government.	Major Penalty Proceedings
4.	Shri R.K. Yadav, Assistant Director	Permitting employment of member of family in airline industry without prior permission of the Government.	Major Penalty Proceedings
5.	Shri V.P. Massey, Director	Permitting employment of member of family in airline industry without prior permission of the Government.	Major Penalty Proceedings
6.	Capt. B.S. Nehra, Junior Pilot	Permitting employment of member of family in airline industry without prior permission of the Government.	Major Penalty Proceedings
7.	Shri R.S. Passi, Director	Permitting employment of member of family in airline industry without prior permission of the Government.	Major Penalty Proceedings
7A.	Shri A.K. Bhardwaj, Director	For assisting daughter of DGCA officer to obtain licence without proper verification of flying hours.	Minor Penalty Proceedings
8.	Shri James George, Assistant Director	Permitting employment of member of family in airline industry without prior permission of the Government.	Major Penalty Proceedings
9.	Shri A.K. Sharan, Joint DG	Undue favour shown to M/s. Touch Wood Flying Academy	Major Penalty Proceedings
9A.	Shri R.K. Khanna, Deputy DG	Co-accused in the above case for admitting the candidate to appear for Special exam	Minor Penalty Proceedings
10.	Shri R.K. Khanna, Deputy DG	Wrongful claim of HRA from Government	Major Penalty Proceedings
10A.	Shri Sudipta Dutta, Director	For not initiating action for deduction of Licence Fee in the above case.	Minor Penalty Proceedings
11.	Shri T.K. Gopinath, Private Secretary	Violation of AIC 2/1978 for getting free ticket for his wife.	Major Penalty Proceedings

1	2	3	4
11A.	Shri A.K. Sharan, Joint DG	For issue of AIC without verification	Minor Penalty Proceedings
11B.	Shri Bir Singh Rai, Deputy DG	For issue of AIC without verification	Minor Penalty Proceedings
12.	Shri CPMP Raju, Director	Violation of AIC 2/1978 for getting free ticket for his private journey with his family member. He also used mobile phone provided by a private airline	Major Penalty Proceedings
13.	Shri Biplap Dutta, Controller of Airworthiness	Alleged violation of instructions on delegation of powers in the Aircraft Rules, 1937. <i>Vide</i> S.O.726 and exercised the powers exceeding his jurisdiction while granting approval to an NSOP holder.	Major Penalty Proceedings
14.	Shri A.K. Sharan, Joint DG	Alleged error in preparation of list of flying schools/institutions/clubs which were eligible for grant of concessional rate for levy of fees.	Major Penalty Proceedings
14A.	Shri D.S. Sada, Section Officer	Alleged error in preparation of list of flying schools/institutions/clubs which were eligible for grant of concessional rate for levy of fees.	Major Penalty Proceedings

Statement-II*List of other cases*

Sl.No.	Name and Designation	Subject
1	2	3
1.	Shri Raje Bhatnagar, Deputy Director	CBI has registered a Regular Case against Shri Raje Bhatnagar for entering into a commercial dealing with a private company and the matter is pending with CBI.
2.	Shri Pradeep Kumar, Assistant Director	Delhi Police (Crime Branch) has registered a case in the matter of pilot licence approval on fake DGCA result card.

1	2	3
3.	Shri M.J. Bhattacharya, UDC	Delhi Police (Crime Branch) has registered a case in the matter of pilot licence approval on fake DGCA result card.
4	Mohd. Kasim Ansari, Draftsman	Delhi Police (Crime Branch) has registered a case in the matter of pilot licence approval on fake DGCA result card.

Awareness on negative impact of tobacco usage

*129. SHRI SANJAY RAUT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that there is an alarming rise in tobacco related health disorders in India;

(b) whether it is also a fact that due to low levels of awareness the unhindered sale of tobacco products is nothing but a death trap for the vulnerable youth, especially in rural areas; and

(c) the steps Government is taking to create wide awareness among the vulnerable youth in the country side against the use of tobacco?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) As per the report of Tobacco Control in India (2004), nearly 8-9 lakh people die every year due to diseases attributable to tobacco use. As per the ICMR study "Assessment of Burden of Disease due to Non-Communicable Diseases" (2006) based on analysis of published literature till 2004, the risk of disease attributable to tobacco use was 78% for stroke, 65.6% for tuberculosis, 85.2% for ischemic heart disease, 52% for acute myocardial infarction, 43% for oesophageal cancer, and 16% for lung cancer.

Further as per the WHO Global Report on Tobacco Attributable Mortality, (2012):-

- 7% of all deaths (for ages 30 and over) in India are attributable to tobacco.
- The proportion of deaths attributable to tobacco was almost 12% for men and 1% for women.
- Tobacco was responsible for 9% of all the deaths related to Non-Communicable Diseases and 2% of communicable disease related deaths
- Among communicable diseases, deaths attributed to tobacco accounted for 5% of all lower respiratory infections deaths and 4% of tuberculosis deaths.